

Company: Sol Infotech Pvt. Ltd. Website: www.courtkutchehry.com

Printed For:

Date: 14/11/2025

(2019) 08 CHH CK 0188

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6450 Of 2019

Onkar Pradhan APPELLANT

Vs

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Aug. 27, 2019 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: C Jayant K Rao, Abhyunnati Singh

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited grievance which the petitioner has raised in the present writ petition by virtue of order passed by this Court in the case of Mukesh

Kumar Patel Vs. State of Chhattisgarh, WPS No. 2530/2017 decided on 26.11.2017 have been granted benefit of revised pay scale on completion of 8

years of service.

2. The counsel for the petitioner submits that the grievance which now remains is that the benefit is being provided to the petitioner prospectively and

though the respondents have made a calculation which the petitioner was entitled for from the date of her completion of 8 years of service but no

effective orders have been passed nor have department taken any steps for release of the arrears of payment. The petitioner prays for appropriate

direction to the respondents for releasing the said amount. According to the petitioner, he had completed her 8 years of service in the 2013 and

accordingly was entitled for the benefit of revised pay scale immediately on completion of 8 years of service. However, this benefit has been extended

to the petitioner only from the year 2016. Thus, the present writ petition has been filed seeking for direction to respondents to consider the claim of the

arrears of benefit between from the date petitioner completed 8 years of service till it was actually paid to the petitioner in the year, 2016.

3. Without entering into the merits of the case and taking into consideration the judgment of this Court in the case of Mukesh Patel (Supra) which has

also been affirmed by the Division Bench and taking note of the fact that respondents have complied with the order to the extent of granting revised

pay scale to the petitioner, let respondents No. 2 to 4 take an appropriate decision at the earliest so far as release of the arrears of payment which the

petitioner is entitled for. Expecting a decision from the respondents within a period of 90 days from the date of receipt of copy of this order the present

writ petition stands disposed off.